

ACT No. VII OF 1900.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 22nd March, 1900.)

An Act to amend and provide for the further continuance of the Currency Conversion (Army Annual) Act, 1899.

XIX of 1899. WHEREAS it is expedient to amend the Currency Conversion (Army Annual) Act, 1899, and to provide for its further continuance; It is hereby enacted as follows :—

1. For section 2 of the said Act the following shall be substituted, namely :—

Substitution of a new section for section 2, Act XIX of 1899.

44 & 45 Vict., c. 58.

“ 2. For the purposes of the Army Act or of any similar Act for the time being in force, fifteen rupees of British Indian currency shall be deemed to be the equivalent of one pound of British currency, and any sum of British currency mentioned in the said Act or in any similar Act as aforesaid shall be deemed to be the equivalent of a sum of British Indian currency calculated at that rate of exchange.”

Rate of exchange fixed for calculating the equivalent in British Indian currency of sums of British currency mentioned in the Army Act.

2. The following provisions of the said Act are hereby repealed, namely :—

Repeals.

In section 1, sub-section (1), the word ‘Annual,’ and section 3.